

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4796
(To be answered on the 30th March 2017)

AIR SERVICES AGREEMENTS

4796. SHRI D.K. SURESH
SHRI R. PARTHIPAN
SHRI J.J.T. NATTERJEE

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has recently approved the signing of Air Services Agreement (ASA) between India and Greece, if so, the details thereof;
- (b) whether the agreement is as per latest International Civil Aviation rules, if so, the details thereof;
- (c) whether the designated airlines of either country would have right to establish offices for the promotion and sale of air services in the territory of the other country, if so, the details thereof;
- (d) whether the designated airlines of both countries would have fair and equal opportunity to operate the agreed services on specified routes, if so, the details thereof; and
- (e) whether the Government proposes to bring more countries under such agreements and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) Yes Madam, the Union Cabinet in its meeting held on February 22, 2017 approved the proposal for signing of Air Services Agreement(ASA) between India and the Hellenic Republic(Greece) which is based on latest templates of International Civil Aviation Organisation(ICAO).

(c) Yes madam, as per Article 11 of the proposed ASA, the designated airlines of either country shall have the rights to establish offices in the territory of the other country for the promotion and sale of air services.

(d) Yes madam, as per Article 5 of the proposed ASA, there shall be fair and equal opportunity for the designated airlines of both countries to operate the agreed services on the specified routes between their respective territories.

(e) The Air Services Agreements are formalized with respective countries on reciprocal basis to extend the benefits to travelling public. These agreements are executed after the assessment of possible benefits to passengers and Indian carriers. The Government examines the proposals of other countries or send proposals for finalisation of ASA with other countries after evaluating the possible benefits of the said agreements.
